

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

11 Sep 2020

To

The Interim Resolution Professional / Resolution Professional
Mr. Amit Pareek,
4th Floor, Ram Prasad Complex,
Chhatribari, Guwahati-781001.

From

Deputy Commissioner of Income Tax,
Circle-TDS, Guwahati
Aayakar Bhawan
Christian Basti, G.S. Road
Guwahati – 781 005


Subject: Submission of proof of claim in the case of Concept Eduventures Pvt. Ltd. (TAN-SHLC01421A)- Regarding.

Madam/Sir,

I, Rocktim Saikia, The Joint Commissioner of Income Tax (OSD), Circle-TDS, Guwahati hereby submit the following proof of claim in respect of the corporate insolvency resolution process in the case of Concept Eduventures Pvt. Ltd. (TAN- SHLC01421A). The details of the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Joint Commissioner of Income Tax (OSD), Circle-TDS, Guwahati
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Not Applicable
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Joint Commissioner of Income Tax (OSD), Circle-TDS, Guwahati Aayakar Bhawan, Christian Basti, G.S. Road, Guwahati – 781 005 GUWAHATI.DCIT.TDS@INCOMETAX.GOV.IN

PARTICULARS		
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	PRINCIPAL : Rs. 51,26,532/- INTEREST : ---- TOTAL CLAIM : Rs. 51,26,532/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	DEMAND DETAILS AS PER TRACES WEBSITE <u>TDSCPC.GOV.IN</u> AND ORDERS U/S 201 OF THE INCOME TAX ACT, 1961 FOR THE FINANCIAL YEARS 2018-19.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NO
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	THE COMPANY FAILED TO DEPOSIT THE TAX DEDUCTED AND COLLECTED AT SOURCE UNDER THE PROVISIONS OF THE INCOME TAX ACT, 1961 TO THE ACCOUNT OF CENTRAL GOVERNMENT FOR THE FINANCIAL YEAR 2018-19. THE ORDERS WERE, THEREFORE, PASSED UNDER SECTIONS 201 AGAINST THE COMPANY, BEING 'AN ASSESSEE-IN-DEFAULT'.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Not Applicable
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	Not Applicable
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	BEING A CENTRAL GOVERNMENT DEPARTMENT, NO SUCH ACCOUNT IS AVAILABLE. HOWEVER, THE AMOUNT MAY BE PAID/TRANSFERRED TO THE INCOME TAX DEPARTMENT BY WAY OF CHALLAN NO. 281 FINANCIAL YEAR WISE.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE	1. DETAILS OF OUTSTANDING DEMAND AS PER TRACES

PARTICULARS	
EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	RECORDS & COPIES OF ORDERS (ANNEXURE 'A')
 <p>Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i></p>	
Name in BLOCK LETTERS: ROCKTIM SAIKIA	
Position with or in relation to creditor: Joint Commissioner of Income Tax (OSD), Circle-TDS, Guwahati	
Address of person signing: Aayakar Bhawan Christian Basti, G.S. Road Guwahati – 781005	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Rocktim Saikia, Joint Commissioner of Income Tax (OSD), Circle-TDS, Guwahati currently in charge of Deputy Commissioner of Income Tax, Circle-TDS, Guwahati at Aayakar Bhawan, Christian Basti, G.S. Road, Guwahati – 781005, do hereby declare and state as follows: - Concept Eduventures Pvt. Ltd. (TAN- SHLC01421A), the corporate debtor was, at the insolvency commencement date, being the 26th day of February, 2020, actually indebted to The Central Government in the sum of Rs. 51,26,532/-.

1. In respect of this claim of the said sum or any part thereof, I have relied on the documents specified below: Outstanding demand as per TRACES records & copies of orders enclosed as "Annexure- A".
2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
3. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Date:
Place:



(Signature of the claimant)

रक्तिम साँकिया, जी.एस.रो.
ROCKTIM SAIKIA, IRS
जुब अयकर आयुक्ता, (टी.डी.एस.)
Jy. Commissioner of Income Tax, (TDS)
Guwahati